

[Shri Ram Ratan Ram]

Socio-economic conditions of Scheduled Castes and Scheduled Tribes in the Union Territory of Andaman and Nicobar Islands.

- (ii) Thirty-third Report (Hindi and English versions) of the Committee on Action Taken by Government on the recommendations contained in their Twenty-third Report on the Ministry of Railways (Railway Board—Reservations for, and employment of Scheduled Castes and Scheduled Tribes in Western Railway.)

(Interruptions)**

[English]

MR. SPEAKER : Whatever the hon. Member says, that is without my permission. That does not form part of the record.

(Interruptions)

SHRI T. BASHEER (Chirayinkil) : We should know which are the parties. It is a very serious thing. You should allow a discussion on the subject. I have give notice. (Interruptions).

MR. SPEAKER : I am not allowing him at all.

[Translation]

Mr. Mahfooz : you do not listen to me. So why should I listen to you. It, is a State Government's subject-

[English]

I cannot handle it. I have explained it to you.

(Interruptions)

[Translation]

MR. SPEAKER : Mr. Basheer, you may please it down.

**Not recorded.

[English]

MR. SPEAKER : Not allowed. Shri H.K.L. Bhagat.

12.04 hrs

BUSINESS OF THE HOUSE

[English]

THE MINISTER OF PARLIAMENTARY AFFAIRS AND INFORMATION AND BROADCASTING (SHRI H.K.L. BHAGAT) : With your permission, Sir, I rise to announce that Government Business in this House during the week commencing Monday, the 7th March, 1988, will consist of :

- (1) Consideration of any item of Government Business carried out from today's Order Paper.
- (2) General discussion on the General Budget for 1988-89.

12.04½ hrs.

RE. RESIGNATION BY MEMBER

[English]

DR. CHINTA MOHAN (Tirupati) : Mr. Speaker, Sir, with a heavy heart, I resign from the membership of this august House. I am herewith giving the resignation letter to you. Kindly accept it. (Interruptions)

MR. SPEAKER : Mr. Chinta Mohan, there is a prescribed form for it.

(Interruptions)

KUMARI MAMATA BANERJEE (Jadavpur) : Sir, what is the reason? Mr. Speaker, we want his statement.

SHRI VILAS MUTTEMWAR (Chimur) : The House would like to know why he is resigning. (Interruptions)

KUMARI MAMATA BANERJEE : We want to know the reason. Please allow him to make a statement. (Interruptions)

MR. SPEAKER : I do not know. The hon. Member just said that with a heavy heart he is resigning from the membership of this august House. I do not know. I have to do it according to the rules as prescribed by you. I will accept it under those conditions. If those conditions are fulfilled, I will do it. I do not know. I have to look into it. There are set rules.

(Interruptions)

MR. SPEAKER : Mr, Sontosh Mohan Dev, you also know parliamentary rules. According to the rules, only a Minister is allowed to make the statement and nobody else.

KUMARI MAMATA BANERJEE : Please allow him to make a statement.

MR. SPEAKER : Rule 240 (1) says :

“A member who desires to resign his seat in the House shall intimate in writing under his hand addressed to the Speaker, his intention to resign his seat in the House in the following form and shall not give any reason for his resignation.”

That is what it says. I am going to simply follow that rule. I cannot do otherwise.

(Interruptions)

MR. SPEAKER : I do not know.

KUMARI MAMATA BANERJEE : Please allow him to make a statement. We want to know what is happening.

[Translation]

MR. SPEAKER : Shri Mahfooz Ali, there is a limit to everything. You are aware that I will not allow anything against the rules. You should know that I will not violate any rule either for you or for them.

[English]

I will never do that. You know it.

[Translation]

Why do you do so ?

(Interruptions)

[English]

MR. SPEAKER : Not allowed.

[Translation]

It is too much.

(Interruptions)

[English]

MR. SPEAKER : It is enough; you have disturbed the House for too long. Now please take your seat. Nothing doing.

(Interruptions)

PROF. P.J. KURIEN (Idukki) : Hon. Speaker has to be convinced that he is not resigning under external pressure.

MR. SPEAKER : I am going according to the book. I am not to be taught the rule I know it. I go according to the Book. That is what I am going to do.

12.10 hrs

BUSINESS OF THE HOUSE—Contd

[Translation]

SHRI BHARAT SINGH (Outer Delhi) : Mr. Speaker, Sir, I want to invite your attention to the problems of Delhi. The Government acquires the land of the farmers in Delhi and in lieu thereof gives compensation to them at the rate of only Rs. 15 or 16 per sq. yard. The prices of land have increased tremendously in Delhi. Land is purchased at a rate of Rs. 150 to 200 per sq. yard by the private people whereas the compensation given to the farmers by the Delhi Administration is very low. Therefore, the Delhi Administration should give compensation at the rate of Rs. 100 per sq. yard for the land acquired from the farmers and a committee should be formed which would ensure that adequate compensation is paid to the farmers of their land.

A farmer becomes unemployed after the acquisition of his land. So, it is necessary that some member of his family should be given proper employment according to his